

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1219
ANSWERED ON-08/12/2021

INVESTIGATION OF HIT AND RUN CASES

1219. SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

- (a) the steps taken by Government for fast track investigation of hit and run accidents; and
- (b) whether there is any scheme to compensate victims of hit and run accidents, if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting criminals through their law enforcement agencies. The Ministry of Home Affairs has also issued an advisory dated 17.12.2015 on road safety and accidents to all the States/UTs.

(b) The Solatium Scheme, 1989 is the scheme framed by the Central Government for payment of compensation to victims of hit and run motor accidents.
